

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

IB-189/ND/2017

In the matter of :

State Bank of India

....PETITIONER

Vs.

Namdhari Food International (P) Ltd

. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 25.4.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

(Dr. V.K. Subburaj)

Hon'ble Member (Technical)

For the Petitioner :-

For the Respondent :

For the Intervener :

ORDER

None appears for the Resolution Professional. In relation to Application which has been filed in CA No.90/C-III/ND/18^{by} RP, perusal of the contents of the application shows that there is no relief which is sought for in the application and the report in relation to the progress of CIRP has been filed by the Ld. RP as directed by this Tribunal on 12.2.2018. In the circumstances, the same is taken on record and the application is closed. @

- Sd -

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit